

**IN THE NATIONAL COMPANY LAW TRIBUNAL
DIVISION BENCH (COURT- I) CHENNAI**

ATTENDANCE CUM ORDER SHEET OF THE HEARING
HELD ON **09.05.2024** THROUGH VIDEO CONFERENCING

PRESENT: HON'BLE SHRI. SANJIV JAIN, MEMBER (JUDICIAL)
HON'BLE SHRI. VENKATARAMAN SUBRAMANIAM, MEMBER (TECHNICAL)

APPLICATION NUMBER :
PETITION NUMBER : CP(IB)/156(CHE)2021
NAME OF THE PETITIONER(S) : The South Indian Bank Ltd
NAME OF THE RESPONDENTS : Visalakshi Periyasamy
UNDER SECTION : Sec 95(1) of IBC, 2016

ORDER

Present : Ld. Counsel Shri. T Ravichandran for Petitioner.

Ld. Counsel Shri. Mayan Jain for the Respondent.

Heard and perused.

Earlier this petition was filed by The South Indian Bank Ltd.

The South Indian Bank Ltd assigned the loan to NARCL, vide assignment deed.

This application has been filed to initiate IRP against the personal guarantor. Since the Financial Creditors have settled with the Corporate Debtor and to this effect an order has been passed under Section 12A on the application vide IA/825/2024 and the petition has been withdrawn by the Financial Creditor, Ld. Counsel for the Petitioner on instructions submits that he withdraws the petition.

Recording the above submissions, the petition is **dismissed** as withdrawn.

File be consigned to records.

Sd/-

(VENKATARAMAN SUBRAMANIAM)
MEMBER (TECHNICAL)

MG

Sd/-

(SANJIV JAIN)
MEMBER (JUDICIAL)